(b) The Soortee Bara Bazaar, Rangoon, was taken over by the Municipal Corporation with effect from the 1st March 1951. The compensation payable to the Company was to be determined by a Commission. The Commission has fixed the amount of compensation at Rs. 18,40,674-7-0. The Company has appealed to the Supreme Court of Burma against the award of the Commission.

SHRI M. VALIULLA: In addition, to that Bazaar acquired by Burma, is it not a fact that 19 other buildings belonging to the same Company have bean taken over by the Government there?

SHHIMATI LAKSHMI MENON: I have no Information.

MR. CHAIRMAN: The question is about the Bazaar.

CONSTRUCTION OF SUPREME COURT BUILDING

- *90. SHRI M. VALIULLA: Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state:
- (a) how far the construction of the building for the Supreme Court of India has progressed;
- (b) what is the estimated cost of. this building;
- (c) the site where the building is being constructed: and
- (d) how long it will take to complete the construction of the building?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): (a) The site has been levelled and dressed and the work of laying "the pile foundations is in

- (b) Rupees; forty-five lakhs.
- (c) The plot bounded by Delhi Mathura Road and Hardinge Avenue i|3ear the Hardinge . Bridge.
 - (d) About three years.

SHRI M. VALIULLA: Is it only the Supreme Court building that is going to be constructed, or, are the lawyers' chambers also going to be constructed?

to'Ouestions"

SARDAR SWARAN SINGH: The lawyers' chambers are not proposed to be-constructed in the first phase.

SHRI M. VALIULLA: Does not the design include lawyers' chambers also in the building?

SARDAR SWARAN SINGH: This-estimate of Rs. 45 lakhs does not include the cost of the lawyers' chambers.

SHRI B. K. P. SINHA: Am I to take it that the lawyers' chambers are going to be constructed in the second phase, because the hon. Minister in his reply just now said that they are not going to be constructed in the first phase? May I know if in the second phase the construction of lawyers' chambers is contemplated?

SARDAR SWARAN SINGH; I shall have to come to Parliament for money if that is to be

SHRI AKBAR ALI KHAN: Can we not save this money on the Supreme Court building by having the same either in Hyderabad or Bangalore?

SARDAR SWARAN SINGH: I am' afraid,

SHRI M. VALIULLA: Is the contract already given for the construction of the building?

SARDAR SWARAN SINGH: For the pile foundation the estimate of cost is Rs. 10 lakhs and for this the work has already been given.

SHRI P. C. BHANJ DEO: May I know whether this expenditure is met from revenue or capital?

SARDAR SWARAN SINGH: My hon. friend is always putting this question and I have always expressed my inability to make the fine distinction as to what is the head of account under which it is' to be shown. But if he is-very much interested I will oblige hirn by giving this information later.

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SARBAR SW ARAN SINGH: The area? It is roughly ten acres.

SflRi'B. K. P. SINHA: Do Govem-ment propose to develop any other area near-by and allot plots to lawyers for constructing their houses?

SARDAR SW ARAN SINGH: No, Sir, there is no such scheme at the moment under contemplation.

*91 and »92. [The questioner (Moulana M. Faruqi) wets' absent. For answers vide cois. 707-708 infra.]

NEWS CORRESPONDENTS EMPLOYED BY

- *93. SHRI V. M. SURENDRA RAM: Will the Minister for Information and Broadcasting be pleased to state:
- (a) the total number of news correspondents and! special news representatives employed by the All India Radio; and
- (b) what are the salaries of these employees?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR INFORMATION AND BROADCASTING (SHRI G. RAJAGOPALAN): (a) and (b). A statement giving the information is laid on the Table of the Rajya Sabha.

STATEMENT

SHRI S. MAHANTY: Have these correspondents been asked not to marry without the sanction of the Information and Broadcasting Ministry?

Dr. B. V. KESKAR: The hon. Member's question is based probably on some distorted news item. Certain distorted news appeared in the newspapers regarding general rules of conduct for employees of the All India Radio, and I would like to take this occasion of saying that the news, that has appeared in the newspapers is quite wrong. The correct version is this that in an organization, which very large number of women employed alongside with meln, the attention of the employees was drawn to certain rules of conduct which are there in the Government Servants' Conduct Rules-which one is apt to forget sometimes-and they have been told that they should keep in mind the Government Servants' Conduct Rules and if they do not observe them, they might become liable to disciplinary action. The second thing is that in an organization which has got 30 or 40 centres all over the country, where one is liable to be transferred from one place to another, if two employees who are employed in the same organization want to marry they should note this warning that they cannot be posted at the same place together, and this they should know before going in for such

to Ouestions

SHRI S. N. DWIVEDY: Has any action been taken against any officer for violation of these rules?

Dr. B. V. KESKAR: There is no question of violation at all. The action is that we will not post them together.

SHRI P. SUNDARAYYA: Then what was the necessity of drawing the attention of these employees to the Government Servants' Conduct Rules?

DR. B. V. KESKAR: .The occasion is,this; During the last three or four years. a number of regrettable incidents Have occurred in a .lumber

cf stations and it is possible that some employees might 'think. that such kind of; 'conduct is 'probably ordinary ana is something tn which, they' can indulge.